

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s. Thesaurus Project Private Limited

Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	Thesaurus Project Private Limited
2.	Date of incorporation of corporate debtor	21 st July, 2011
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200KL2011PTC028924
5.	Address of the registered office and principal office (if any) of corporate debtor	12/481-5, 2 nd Floor, Puthur Road, Koppam, Palakkad, Kerala - 678001
6.	Date of closure of Insolvency Resolution Process	04 th July, 2023 [Liquidation ordered by NCLT on 05 th July,2023]
7.	Liquidation commencement date of corporate debtor	05 th July, 2023 [Order received on 06 th July,2023]
8.	Name and registration number of the insolvency professional acting as liquidator	Mr.K.J.Vinod, IBBI/IPA-003/IP- N00291/2020-21/13451 Flat No. 9, 3rd Floor, Block-A, Trident serenity, Nanjundapuram Road, Ramanathpuram, Coimbatore – 641 036 Ph no: 97899 02841 Mail to: tppl.liquidation@gmail.com
9.	Address and e-mail of the liquidator, as registered with the Board	
10.	Address and e-mail to be used for correspondence with the Liquidator	
11.	Last date for submission of claims	04 th August, 2023

Notice is hereby given that the National Company Law Tribunal, Kochi Bench has ordered the commencement of liquidation of the **M/s. Thesaurus Project Private Limited on 05th July, 2023.**

Note:

Applicable forms can be downloaded from the following portal: www.ibbi.gov.in → Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations, 2017.

The stakeholders of **M/s. Thesaurus Project Private Limited** are hereby called upon to submit their claims with proof on or before **04th August, 2023** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date : 11th July, 2023
Place : Coimbatore

**KALLIYADICKAL
JANARDHANAN VINOD**

K.J.Vinod
Liquidator of M/s. Thesaurus Project Private Limited
AFA No. AA3/13451/02/230224/300874 Valid up to 23/02/2024

Digitally signed by KALLIYADICKAL JANARDHANAN VINOD
DN: c=IN, o=Personal, postalCode=641036, st=Tamil Nadu,
serialNumber=A28F179130C2C8417460D403F3E53070A9060
8760A04AC19D93AA1E3D9175DD0, cn=KALLIYADICKAL
JANARDHANAN VINOD
Date: 2023.07.11 16:56:25 +05'30'

